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Title: Regarding abolition of GST on job works -laid.

**SHRI P. R. NATARAJAN (COIMBATORE):** All the goods and services in the world are produced in multistage and by different persons like division of labour. Individuals, organizations, and nations are endowed with or acquire specialized capabilities and either form combinations or trade to take advantage of the capabilities of others in addition to their own. Like the same way, many products and many reputed company products in the country are produced by job work. As per GST Act, job work means any treatment or process undertaken by a person on goods belonging to another registered person. The person doing the job work is called job worker. This is to complete a part or whole of the process which results in the manufacture or finishing of an article or any other essential operation.

Thus, many small and medium entrepreneurs are totally dependent upon the job work. When they take job order, the principal manufacturer supplies all the essential/required raw materials and other equipment to the job workers for production of the particular goods. According to the job workers, they are not buying anything and they are not selling anything and not producing anything new. After the finished/semi-finished reach goods the principal manufacturer and when he/she sells the goods to the consumer/customer, again GST is charged. So, it involves many stages of production and also payment of GST many times for a single product. Finally, all the GST falls on the heads of the common people i. e. buyer of the goods and services. Due to the

multistage /multilevel GST, the business of the many small and medium entrepreneurs has gone down and they have shut down their business establishments.

In view of the above, I urge upon the Union Government to take necessary action to abolish GST on job works so that small and medium. entrepreneurs will get some work and survive without any difficulties.